

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**(IB)-2425(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicants/petitioners

v.

Jindal India Thermal Power Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 01.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. K. Datta, Mr. Amit Mishra, Mr. Kumarjit Ray,  
Ms. Evneet Uppal, Ms. Kanika Singhal, & Mr.  
Rahul Gupta, Advs.

For the Respondent

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**ORDER**

Notice to show cause as to why the corporate insolvency resolution process be not initiated in respect of corporate debtor-respondent for 21.10.2019.

Process dasti.

List for further consideration on 21.10.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**